

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

THURSDAY, THE SEVENTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 28606 OF 2017

Between:

M JAHNAVI REDDY, D/o Devender Reddy, aged 17 years, Occ Student, R/o 2-3-133/5, Road No. 1/K, Adarsh Nagar, Nagole, Ranga Reddy District Rep. by her father and natural guardian M.Devender Reddy, S/o late M.Satyanarayana Reddy, Aged about 53 years.

...PETITIONER

AND

1. THE STATE OF TELANGANA, Rep. by its Principal Secretary, Medical and Health Department, Secretariat Buildings at Hyderabad. Telangana State
2. Kaloji Narayana Rao University of Health Sciences, Warangal rep. by its Registrar.
3. The Director General of National Cadre Cops, Andhra Pradesh and Telangana, At Secunderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an order or direction more particularly one in the nature of writ of mandamus declaring the action of the 2nd respondent showing the name of the petitioner at Sl.No. 39 in the merit list dt. 21-08-2017 for admissions into M.B.B.S./B.D.S. Courses for the academic year 2017-2018 under N.C.C. quota instead of showing her name on top of the list as per G.O.Ms.No. 75, Health, Medical and. Family Welfare (CI) Department, dt. 8-09-2015 and G.O.Ms.No. 14, Higher Education (TE) Department, dt.9-6-2017 as illegal, arbitrary and in violation of Article 14 of the Constitution of India and consequently direct the 2nd respondent to allot one seat under N.C.C. Quota for admission into M.B.B.S./B.D.S. Courses for the academic year 2017-2018

I.A. NO: 1 OF 2017(WPMP. NO: 35573 OF 2017)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to reserve a seat for the petitioner under N.C.C. Quota for admission into M.B.B.S./B.D.S. Courses for the academic year 2017-2018 pending disposal of the above writ petition.

Counsel for the Petitioner: SRI. K V RAJENDRA PRASAD

Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH & FW

Counsel for the Respondent No.2: SRI A PRABHAKAR RAO SC FOR KNRUHS

**Counsel for the Respondent No.3: SRI GADI PRAVEEN KUMAR DY.,
SOLICITOR GENERAL OF INDIA**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.28606 of 2017

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

None for the petitioner.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2 (for short 'the University').

2. In this writ petition, the petitioner has prayed for the following relief:

"For the reasons stated in the accompanying affidavit, the petitioner herein prays that this Court may be pleased to issue an order or direction more particularly one in the nature of writ of mandamus declaring the action of the 2nd respondent showing the name of the petitioner at Sl.No.39 in the merit list dt.21-08-2017 for admissions into MBBS/BDS Courses for the academic year 2017-2018 under N.C.C quota instead of showing her name on top of the list as per G.O.Ms.No.75, Health, Medical and Family Welfare (Cl) Department, dt.08-09-2015 and

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G.O.Ms.No.14, Higher Education (TE) Department, dt.9-6-2017 as illegal arbitrary and in violation of Article 14 of the Constitution of India and consequently direct the 2nd respondent to allot one seat under N.C.C. Quota for admission into MBBS/BDS Courses for the academic year 2017-2018 and to pass such other order or orders as this Court may deem fit and proper in the circumstances of the case.”

3. The grievance of the petitioner pertains to merit list issued for admission to MBBS course under the NCC quota for the academic year 2017-18.

4. No interim order was passed in the writ petition. The issue involved in the Writ Petition has been rendered academic on account of efflux of time. Therefore, no relief can be granted to the petitioner at this point of time.

5. The Writ Petition is, therefore, dismissed as infructuous.

No costs.

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As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/- T. JAYASREE
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. K V RAJENDRA PRASAD Advocate [OPUC]
2. Two CCs to GP FOR MEDICAL HEALTH & FW ,High Court for the State of Telangana. [OUT]
3. One CC to SRI. A PRABHAKAR RAO SC FOR KNRUHS [OPUC]
4. One CC to Sri Gadi Praveen Kumar, Deputy Solicitor General of India [OPUC]
5. Two CD Copies

KKS
GJP *fs*

HIGH COURT

DATED:17/10/2024



ORDER

WP.No.28606 of 2017

**DISMISSING THE WRIT PETITION
AS INFRACTUOUS
WITHOUT COSTS**

*8 copies
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26/11/24*